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Central Administrative Tribunal
Principal Bench

OA No. 641/96

New Delhi, this the 26th day of March, 1996

Hon'ble Shri A.V.Haridasan, Vice-Chairman (J)
Hon'ble Shri B.K.Singh, Member (A)

Smt. Nirmala w/o Shri Dinesh Prashad,
R/o Type-II/20/153, Ordnance Factory
Estate, Murad Nagar,
Ghaziabad (U.P.)

...Applicant

(By Shri U.Srivastava, Advocate)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block,
New Delhi.

2. The Director General,
Ordnance Factory Board,
10-A, Auckland Road,
Calcutta.

3. The General Manager,
Ordnance Factory,
Murad Nagar,
Ghaziabad (UP).

...Respondents

O R D E R (Oral)

By Hon'ble Shri A.V.Haridasan, Vice-Chairman (J)

The applicant in this application is challenging
the validity of the selection scheduled to be held on
27.3.1996 on the ground that he has not been called for
interview while earlier on 3.1.1996 he was called for
interview for the same post but could not qualify the
same.

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The case of the applicant is that as the ~~first~~ process of selection failed as candidates could not succeed in the process when they made a further selection the respondents are bound to consider all those who applied including himself. It was on account of the applicants unsuitability, as he could not qualify in the selection process that the respondents had to make a further selection immediately and, therefore, it would be a vain exercise to call him again. The applicant has no such ^{right} request to be called, therefore, we do not find any reasons for interference. The application, therefore, is rejected under Section 19(3) of the Administrative Act, 1985.

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(B. K. Singh)
Member (A)

(A. V. Haridasan)
Vice-Chairman (J)

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